THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) No contract labourer is engaged directly by the Western Coalfields Limited. However, certain works are given on contract for which the contractors deploy their workmen.

- (b) Labourers engaged by the contractors are being paid the minimum wages as per payment under the Minimum Wages Act. They are engaged for dusting, white washing, drilling of holes, ventilation stopping etc.
- (c) The benefits available to the labourers apart from wages are as per the provisions of the contract agreement and Contract Labour (Regulation and Abolition) Act, 1970. Provident fund deductions are made as per rules in respect of all eligible labourers.
- (d) A notice for dharna/demonstration was received from Area General Secretary, Coal Mine Engineering Workers Association in January, 2010. The matter has been taken up by the Assistant Labour Commissioner (Central), Chhindwara.

## Captive coal development

2454. DR T. SUBBARAMI REDDY: Will the Minister of COAL be pleased to state:

- (a) whether Government has asked the States to expedite captive coal development;
- (b) if so, whether Government has also allocated 34 coal blocks with reserves of 11 billion tonnes to State utilities;
- (c) whether the Ministries of Power and Coal have observed little progress in developing mines from coal blocks by 10 utilities;
- (d) whether Ministry of Power has asked the States to expedite development of these captive blocks to match the commissioning of new thermal projects; and
  - (e) if so, to what extent they have been successful?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) The sector-wise details of coal blocks allocated to the State public sector companies including the power utilities is given below:

Sect	or/End use	No. of	Geological
		blocks	Reserves
			(MT)
State	e Public Sector Undertakings		
Ĩ	Power	38	9840.11
Ĩ II	Power  Commercial Mining	38 36	9840 <b>.</b> 11 6885 <b>.</b> 58

(c) to (e) The information is being collected and will be laid on the Table of the House.

## Tenders for excavation of coal from Tadicherla coal block

2455. SHRI M.V. MYSURA REDDY: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that APGENCO has called tenders for excavation of coal from Tadicherla coal block for its power plants;
  - (b) whether it is also a fact that Singareni Collieries is one of the bidders;
- (c) if so, whether after eligibility in pre-qualification bidding, Singareni Colliers did not participate in the financial bidding;
  - (d) if so, the reasons for non-participation of Singareni Collieries; and
  - (e) the details of short-listed bidders and the amount quoted by each bidder?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir, as informed by the Singareni Collieries Company Limited (SCCL), APGENCO had invited Expression of Interest (EoI).

- (b) Yes, Sir.
- (c) and (d) Yes, Sir. Singareni Collieries Company Limited did not submit the Request For Proposal (RFP) in view of the conditions laid down in the RFP documents, such as Non-refundable project guarantee for Rs.175 crore and laying of pipe conveyors (about Rs. 425 crore) for coal transportation by the bidders.